12 hrs.

RE: QUESTION OF PRIVILEGE

Shri P. K. Deo (Kalahandi); Sir, under Rule 222 I gave notice of a question of privilege.....

Mr. Deputy-Speaker: Order, order. That is being considered and the hon. Member will know the decision a little later.

श्री रामसेवक यादव (त्राराबंकी) : उपाध्यक्ष महोदय, इसी सिलसिले में मैं कुछ कहना चाहता हूं । शायद कार्लिंग एटेंशन मोशन ग्राप ने बम्बई की हड़ताल के सम्बंध में स्वीकार किया है .....

**उपाध्यक्ष महोदय** : हताल के बारे में नहीं दै। श्राप सून लीजिये ।

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED STRIKE OF PORT AND DOCK WORKERS OF BOMBAY

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, under Rule 197 of the Rules of Procedure and Conduct of Business in Lok Sabha, may I call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and request him to make a statement thereon:

The reported strike of 35,900 port and dock workers of Bombay which commences today and action taken by Government to meet the situation.

Shri S. M. Banerjee (Kanpur): Sir, I rise on a point of order. We also gave notice of an adjournment motion. You have admitted the Calling Attention motion.....

Mr. Deputy-Speaker: I have disallowed the adjournment motion and clubbed the hon, Member's name along with this.

Shri S. M. Banerjee: That  $i_S$  true but we wanted the adjournment motion to be admitted.

Mr. Deputy-Speaker: I have disallowed it and there cannot be any question about it.

Importance

Shri S. M. Banerjee: If you have allowed the Calling Attention motion it means that you feel that this is a matter of urgent public importance and it concerns the Central Government. Then why should you not allow a discussion when the Government has miserably failed.....

Mr. Deputy-Speaker: You cannot question the ruling of the Chair.

Shri S. M. Banerjee: You do not give an opportunity... (Interruption) Government has miserably failed and we wanted to discuss this matter. It is a matter of urgent public importance; it concerns the Central Government. What more do you want?

Mr. Deputy-Speaker: I have disallowed the adjournment motion and clubbed your name with this.

Shrimati Renu Chakravartty (Barrackpore): It is clear that the dock workers are directly under the aegis of the Central Government. There is absolutely no reason why such an adjournment motion should not at least be allowed.

Mr. Deputy-Speaker: That must be left to me. I have disallowed it, and there cannot be any discussion on it.

Shrimati Renu Chakravartty: There is a clear rule that that which concerns the Central Government should be allowed.

Mr. Deputy-Speaker: I cannot allow the adjournment motion. I have allowed the Calling Attention notice.

Shri S. M. Banerjee: Unless the rule is amended, how can it be done? This House will function for nothing?

Mr. Deputy-Speaker: You cannot question my decision.

Shri S. M. Banerjee: I am not questioning; I am only appealing to you: The Call Attention motion has been allowed because 30,000 dock workers have gone on strike, and tomorrow in

[Shri S. M. Banerjee]

Bombay the whole life is going to be paralysed. And you are not allowing a discussion here. It is something surprising.

Mr. Deputy-Speaker: That is why I have allowed the calling-attention-notice.

Shri S. M. Banerjee: A calling-attention-notice is a poor substitute for an adjournment motion.

Shri Daji (Indore): Adjournment motion is the right of a Member. Our right cannot be taken away in this manner. Once you accept that it is a matter of urgent public importance, then our right to move an adjournment motion cannot be taken away. It is the right of a Member to table an adjournment motion. And it has to be discussed.

Mr. Deputy-Speaker: Order, order.

Shri Daji: Do you want the whole of Bombay to be paralysed, before you allow a discussion here? Do you want the entire country to be paralysed before such a discussion is allowed? Then it will be too late. Do you want the entire life in the country to be paralysed before you allow a discussion? It is no use having a discussion then...(Interruptions)

Mr. Deputy-Speaker: Order, order, We cannot go in this way.

Shri Daji: It is our right to move an adjournment motion and have a discussion, if fifty Members support it. If fifty Members do not support it, then we shall sit down...

Mr. Deputy-Speaker: Order, order. No rights are being taken away. I have allowed the calling-attention-notice..

Shri Daji: You cannot curtail our rights like this. It is a matter of urgent public importance, and we have got the right to table an adjournment motion. But we find that only a calling-attention-notice has been allowed. That is not the choice of the

Chair. That is what I would respectfully submit. If you do not allow the adjournment motion.... (Interruptions)

श्री रामसेवक यादव : मेरा एक व्यवस्था का प्रश्न है.....

श्री बागड़ी (हिसार) : उपाध्यक्ष महोदय, यह जिन्दगी श्रीर मौत का सवाल है । इस पर भी यहां वहस नहीं होने दी जा रही है । हिन्दुस्तान के ग्रव्वाम की जिन्द-गियों के साथ श्राज खेला जा रहा है....

श्री बागड़ी : उपाध्यक्ष महोदय, म्रान ए प्वाइंट ग्राफ ग्रार्डर.....

Mr. Deputy-Speaker: The hon. Member has to obey the Chair.

Shri S. M.. Banerjee: I appeal to your impartiality and your sense of justice to come to the rescue of those dock workers who are being tortured by the Government there; the Maharashtra Government has miserably failed, and the Central Government must come to their rescue if they have to function. In fact, these are the reasons why the Government here are facing a no-confidence-motion today.

Mr. Deputy-Speaker: Order, order.

Shri S. M. Banerjee: We want to discuss the whole thing. You must allow a discussion.

भी रामसेवक यावव : मैं बहुत पहले से ही एक व्यवस्था का प्रश्न उठाना चाहता रहा हूं लेकिन मुझे अभी तक इजाजत नहीं दी गई हैं । आप मेरी तरफ देखते ही नहीं हैं, दूसरी तरफ ही देखते जा रहे हैं ।

श्री बागड़ों : मेरा व्यवस्था का प्रश्न इन से पहले का है। मैं कई वार खड़ा हुग्रा हूं ग्रौर वे मुझसे वाद में खड़े हुए हैं। मैं यहां पर किनारे पर बैठा हुग्रा हूं ग्रौर ग्रापका ध्यान इधर जाता ही नहीं है।

Shri Tyagi (Dehra Dun): The basic rule of procedure of Parliament is that the Chair's ruling and its orders must be obeyed. Once the Chair asks any Member to resume his seat, he has no business to go on talking. With a view to coming the peaceful procedure of this mouse, I would suggest that anyone who disobeys the Chair must be named. (Interruptions).

Shri Daji: Shri Tyagi is not the Speaker. He cannot take over the functions of the Speaker. He cannot give orders and he cannot advise the Chair. Who is he to advise the Chair....

Shri S. M. Banerjee: The Defence of India Rules have been made a mockery of. They have been misused. Let Shri Tyagi go to Bombay and see how the workers there are being tortured.... (Interruptions).

Mr. Deputy-Speaker: That is an extreme step which I can certainly take, but as far as possible, I want to carry all the Members with me, and I hope that all the Members....

An Hon. Member: But they are incorrigible.

Mr. Deputy-Speaker:...will give respect to the Chair's decision and not question the decision.

Shri S. M. Banerjee: You may allow the adjournment motion.

An Hon. Member: It is disallowed. Shri S. M. Banerjee: What is this 'disallowed'? You cannot arbitrarily decide it in this way......(Interruptions).

श्री रामसेवक यावव : मेरा व्यवस्था का प्रश्न कार्लिंग एटेंशन नोटिस के सम्बंध में है । मेरी बात को ग्राप पूरी सुन लें। मैं हिन्दी में बोलता हूं इसलिए उसे जरा ग्राप सुन लीजिये तो शायद मामला कुछ ठीक हो जाये । मेरा निवेदन है कि परसों इसी पर एक कार्लिंग एटेंशन मोशन स्वीकार किया गया था । एक दो दिन पहले न तो कार्लिंग एटेंशन ग्रीर न ही काम रोको प्रस्ताव स्वीकार किए गए ग्रीर यह कह कर उन को ग्रस्वीकृत कर दिया गया कि यह राज्य का विषय है । लेकिन परसों यह मान लिया गया कि यह केन्द्र का विषय है ग्रौर इसे भ्राज भी मान लिया गया है। मेरा निवेदन है कि बम्बई की हडताल वहत बडी हडताल है ग्रीर बढ़ रही है। वह सारे देश में फैल सकती है। कालिंग एटेंशन मोशन के जरिये यह प्रश्न जराभी हल नहीं हो सकता है। मेरा निवेदन है कि इस पर चर्चा होनी चाहिए, काम रोको प्रस्ताव मान लेना चाहिये। जितनी सदस्य संख्या इस को मान लेने के लिये जरूरी है, वह यहां है । पचास से ज्यादा माननीय सदस्य इसके पक्ष में हैं। श्राप देखें कि बारह सौ से ज्यादा व्यक्ति गिरक्तार कर लिये जा चुके हैं श्रीर भारत रक्षा कानन का दुरुपयोग हो रहा है । मेरा निवेदन है कि इस पर भ्राप पुनः विचार कर लें भ्रौर काम रोको प्रस्ताव को स्वीकार कर लें।

उपाघ्यक महोवय : यह दूसरा प्रश्न है। पोर्ट एंड डाक वर्कजं का जो प्रश्न है, उसके बारे में सैंटर की रिस्पांसिबिलिटी है। जहां तक ला एंड ग्राडर के प्रश्न का सम्बंध है या कारपोरेशन लेवर का सम्बंध है, वह स्टेट का प्रश्न है। जो एडिमट किया गया है, वह ठीक किया गया है। इस वास्ते कोई प्वाइंट ग्राफ ग्राईर नहीं है।

डा॰ राम मनोहर लोहिया (फर्युं बाबाद):
उपाध्यक्ष महोदय, वन्दरगाह के मजदूरों
को ले करके स्थगन प्रस्ताव है। वन्दरगाह
के मजदूरों के ग्रा जाने के बाद बम्बई की
हमलत बहुत विगड़ गई है। १ लाख से
ज्यादा तो हो गये है और कल
शायद ६ लाख हो जायेंगे। ६ लाख मजदूर
बम्बई के ग्रीर हिन्दुस्तान भर के लाखों
मजदूर इस के पीछे हैं। इसलिये इस पर
स्थगन प्रस्ताव स्वीकार किया जाय। मेरा
निवेदन है कि ग्रगर केवल मंत्री नहोदय
ग्रपना वयान दे देंगे तो उस का कोई मूल्य
नहीं होगा। जब तक हम लोगों की बात
न सुन ली जाये तवतक मंत्री के वयान

[डा॰ राम मनोहर लोहिया]

से कोई लाभ नहीं हुम्रा करता । जैसे गृह मंत्री ने वयान दें दिया था कि महाराष्ट्र सरकार बातचीत के लिये तैयार है लेकिन हड़तालियों के प्रतिनिधि ग्रच्छा रुख नहीं ले रहें हैं । लेकिन मुझे कल टेलीफोन से ही पता चला कि महाराष्ट्र की सरकार कोई बातचीत नहीं करना चाहती । हमारी तरफ से यह कहा गया कि मजदूरों के प्रतिनिधि श्रौर निगम के प्रतिनिधि साथ बैठ जायें, सरकार भी साथ बैठे श्रौर कोई रास्ता निकाल

12.11 hrs.

[Mr. SPEAKER in the Chair.]
लेकिन म्राज जो बोली बम्बई के मजदूरों
से बोली जा रही है वह हिंसक हमलावर
चीन के साथ बोली जानी चाहिये थी। पर
वह उस के साथ न बोल कर खुद म्रहिंसक
देश वासियों के साथ बोली जा रही है।

Mr. Speaker: आप अगर माफ करें तो मैं बैठा रहूं ? The threat of strike cannot be a matter for an adjournment motion.

Shri S. M. Banerjee: The strike has taken place.

श्री बागड़ी: सारे देश में यह हड़ताल फैलने वाली है (Interruptions). मैं ग्राप के कहने से तं दर्ज न नहीं

श्राध्यक्ष महोदय: मैं ग्रार्ज करूंगा कि न्नाप मेरे कहने से बैठ जायें।

श्री बागड़ी : ग्राप के कहने से बैठा जाता हूं।

Mr. Speaker: The threat of strike cannot be a matter for an adjournment motion. If it is to be distinguished from the call attention notice—that it involves censure and there is some failure of Government involved—then we are having the no-confidence motion during the discussion of which it can be taken up, that is, the

failure of Government not to perform thore duties. That can also be argued, and because it has to be taken up today, therefore no separate time need be given.

श्री **बागड़ी** : मेरा एक व्यवस्था का प्रश्न है ।

श्रष्टियक्ष महोदय : व्यवस्था का प्रश्न जो मैंने इतने शब्द कहने हैं उन के बारे में है तो मैं इजाजत दे देता हूं।

श्री बागड़ी: इसी के बारे में है।

**ग्रध्यक्ष महोदय**ः कि मैं बोल नहीं सकता हूं ।

Shri S. M. Banerjee: I have a sub-mission.

ग्रध्यक्ष महोदय : कालिंग ग्रटेन्शन नोटिस में फर्क यही होता है कि इस में वाकयात मालम किये जाते हैं । वाकयात आ जाने के बाद ग्रगर कोई एडजर्नमेंट का सवाल उठे तो ठीक हो सकता है। इसलिये पहले ग्राप कालिग अटेंशन नोटिस हो जाने दीजिये, बाकयात को सून लीजिये । ग्रगर उस के बाद ग्राप यह मोशन करना चाहें कि एडजर्न-मेंट हो तो उसे हम बाद में देख लेंगें। डिप्टी स्पीकर साहब ने कहा है कि उन्होंने उसे डिसग्रलाऊ कर दिया है क्योंकि ग्राज ही ग्राप उस को नो कांफिडेंस में ला सकते हैं। ग्रगर उस में ग्राप की तसल्ली न हो, जबाब न भ्राये तो उस के बाद जैसे डवलपमेंट हों उस के मुताविक ग्राप कर सकते हैं। श्रभी श्राप इस को खत्म हो लेने दें। इस तरह इस चीज को उठाना ग्रभी मुनासिब नहीं है। मैंने सूना कि बहत सी तरफ से इस का मतालबा है, इस की जरूरत है, सब कुछ मांग की जा रही है। मगर जिस तरह से हम ग्रब तक चलते ग्राये हैं, हमें चाहिये कि ट्रैंडिशन्स कायम रखें हम वही श्रीर उन पर चलने का यत्न करें। यह सिर्फ

एक के लिये मुफीद नहीं, सारे मुज्य के लिये और सारी कंट्री के लिये है। जैसे आप को फिक है वैसे ही हाउस को होनी चाहिये और मुझे भी उतनी ही होनी चाहिये। मगर कायदे और नियम से चलना तो ्मारा फर्ज है। इसलिये में दरख्वास्त करूंगा कि आप इस चीज को छोड़ कर कालिंग अटैंशन ले लें ताकि अगली कारवाई हो सके।

डा॰ राम मनोहर लोहियाः क्या ग्राप का ध्यान इस ग्रीर गया है कि कल परसों के गृह मंत्री के ग्राशासन को माराष्ट्र सरकार तोड़ रही है ?

**ग्रध्यक्ष महोदय**ः इस का जवाब तो मेरे पास नहीं है।

Shri S. M. Banerjee: My submission is this. You have just now stated that because of the threat of a strike no adjournment motion can be moved. My adjournment motion was very clear that the strike had taken place and the strike has actually taken place from 8 O' Clock this morning.

Mr. Speaker: When did he give this notice?

Shri S. M. Banerjee: I gave notice at about 10.30.

Mr. Speaker: That was only a statement. There  $i_S$  no news so far that the strike has taken place. It was only a threat.

Shri S. M. Banerjee: We have received telephone calls and telegrams.

Mr. Speaker: I cannot depend on that. Let us have the facts first.

श्री बागड़ी श्रध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न जो आप ने फरमाया उस के ऊपर है। ऐंडजर्नमेंट मोशन जो मेरा है उस के लिये आप ने फरमाया कि मरका॰ के खिलाफ जो श्रदम एतमाद की तहरीक है उस के श्रन्दर ही आ जायेगा। लेकिन उस के लिये सिर्फ पन्द्रह घंट रखे गये हैं सरकार के जो कारनामे हैं उन के लिये

तो पन्द्रह दिन भी पूरे नहीं हो सकते हैं। जो ऐडजर्नमेंट मोशन है, जो वक्त की ग्रावाज है ग्रगर उस का समय इस में से निकालेंगे तो हिन्दुस्तान के इतने मसले हैं ग्रौर उस के लिये जो ग्रदम एतमाद की तहरीक है उस का सारा समय ऐडजर्नमेंट मोशन में चला जायेगा। दूसरी ग्रज मेरी यह है कि जो ग्रदम एतमाद की तहरीक ग्रावम प्तमाद की तहरीक ग्रावम रही है ग्रगर उस में देश की जरूरी समस्यायें न ग्रायें तो फिर सदन की कारवाई ठीक तरह से नहीं चल सकती।

Importance

स्राध्यक्ष महोदय : स्राप बतलाइये कि इस में व्यवस्था का क्या यह प्रश्न है कि जो पन्द्रह घंटे रखे गये हैं उन में पन्द्र इ सालों की बातें नहीं ग्रा सकती हैं ?

श्री बागड़ी : पन्द्रह घंटों में सारी बातें कैसे स्रायेंगी !

**ग्रध्यक्ष महोदय**ः क्या य*ृ* व्यवस्था का प्रश्न है ? ग्रब ग्राप बैठ जायें, ग्राप सुनें ।

श्री बागड़ी: आप ने फरमाया कि जिस तरीके से पुराने ट्रैडिशन रहे हैं हाउस के उसी तरह से चलें तो ठीक है श्रीर चलने भी चाहियें। लेकिन मैं मोदबाना इतना अर्ज करूंगा कि हाउस के ट्रैडिशन्स तभी ठीक तरह से चलेंगे जब सब कुछ वहां श्रां सके। यह हाउस देश का अक्स है अगर देश में खराबी है श्रीर वह यहां नहीं आती है तो किस तरह से काम चल सकता है? यह नामुमिकन बात है। श्राप का यह कहना कि सारे, उस को हमदर्दी होनी चाहिये यह ठीक है। काश हमें हमदर्दी होता।

ब्राध्यक्ष सहोदय : श्रव श्राप बैठ जायें। भैन श्राप का व्यवस्था का प्रश्न सुन लिया । इस के फैसले की जरूरत नहीं है।

The Minister of Planning and Labour and Employment (Shri Nanda): I received intimation of this [Shri Nanda]

in the midst of the Question Hour. I will not be able to make a statement just now. I will collect the facts and then make a statement later on.

.Ir. Speaker: Would he make the statement later in the day today?

Shri Nanda: Tomorrow.

Shrimati Renu Chakravartty (Barrackpore): May I ask you why it was not possible to have an adjournment motion? After all, even by having it as a calling attention notice, we are not getting any reply. At least if we made it an adjournment motion, it is considered to be a more important matter. This is very clearly under the Central Government. I see no reason why it should have been disallowed.

श्री बागड़ी : गांधी जी भंगी कालोनी में रहते था । लेकिन गांधी जी के भक्त हो कर भी मारे मंत्री भंगियों की बात नहीं मुनते ।

Mr. Speaker: Is it the point of order that she has spoken on this? Let me answer first.

May I remind the hon. Member that I have just said that if it is due to some failure of the Government, we are discussing all those failures, and it might be taken up in that discussion. We are discussing it today, and when this is exercising the minds of the hon. Members so intensely, why should.....

श्री बागड़ी: मेरा व्यवस्था का प्रश्न है?

ब्रध्यक्ष महोदभ: यह व्यवस्था का प्रश्न है? मैंने पुराने ट्रैंडिशन्स की बात कही । इस का मतलब यह नहीं था कि जो इंटरिफग्रर करते हैं वृह्म भी साथ में इंटरिफग्रर करते चले जायें।

Shri Kamath: Sir, on a point of clarification... (Interruptions).

Mr. Speaker: I would request hon. Minister that he may give the information to the House if he could get that information later on in the day...

Shri Priya Gupta: The Labour Minister should not avoid the question like this. So many people are affected and yet he does not get information. He can get wireless information... (Interruptions).

म्रध्यक्ष महोदय : म्रगर इस तरह सदस्य बोलते रहेंगे तो काम नहीं चल सकता ।

डा॰ राम मनोहर लोयहा : मेरे पास कुछ इत्तलाएं हैं, ग्रगर ग्राप इजाजत दें तो मैं उन को पेश कर सकता हूं ।(Interruptions)

Mr. Speaker: Hon. Minister may try to get that information by 5 O' clock. I will take it up at 5 O' clock.

Shri Nanda: All right, Sir.

श्री रामसेवक यादव: एक निवंदन मुन ले। दो कालिंग श्रटेंशन के मोशनों का नीटिस दिया गया था। एक तो बाढ़ के बारे में है श्रीर एक गाजियाबाद की भूमि श्रिष्ठियहण के बारे में जिस का सम्बंध किसानों से है। हमें सूचना मिली है कि य' विचाराधीन है। मेरा निवंदन है कि ग्रगर गाजियाबाद के किसानों को, जो कि यहां श्राए हुए हैं दो तीन दिन स्कना पड़ा तो उन को मुसीबत हो जाएगी। मेरा निवंदन है कि इस मामले का जल्द से फैसला कर दिया जाए। में जानना चाहता हूं कि इस का कब तक फैसला हो जाएगा। इतना ही निवंदन है ।

श्री बागड़ी: मेरा एक कालिंग ग्रटेंशन मोशन बाढ़ के बारे में था । मेरे निर्वाचन क्षेत्र में जिला रो तक डूब रहा है । बच्चे पानी में खड़े हैं । जामनी खेड़ा श्रीर गोलाना गांव डूबते जा नहें हैं । उन के बारे में मैंने नोटिस दिया था ।

Mr. Speaker: I would seek the cooperation of the different groups in the Opposition; they should have some restraint on their hon. Members and should help me in the discharge of my duties. In this manner it is not possible. If any hon. Member can get up any moment he likes and says anything he desires, it will not be possible to conduct the business of the House I would request the hon. Members in the Opposition just to consider over this.

श्री क्षागड़ी : जो जनता की मांग है उस को ग्रापके सामने रखना : मारा धर्म है ।

Mr. Speaker: Papers to be laid.

12.23 hrs.

## PAPERS LAID ON THE TABLE

Notifications under Press and Registration of Books Act, etc.

The Minister of Information and Broadcasting (Shri B. Gopala Reddi): I beg to lay on the Table a copy each of the following otifications:—

- (i) The Registration of Newspapers (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 723 dated the 27th April, 1963, under sub-section (2) of section 20A of the Press and Registration of Books Act, 1867. [Placed in Library. See No. LT-1466/63]
- (ii) The Cinematograph (Censorship) Amendment Rules, 1963 published in Notification No. GSR 882 dated the 25th May, 1963, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library. See No. LT-1418/63]
- (iii) On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a Copy of the Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Rules, 1963 published in Notification No. GSR 1320 dated the 10th August, 1963 under sub-section (3) of section 20 of

the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955. [Placed in Library. See No. LT-1467/63]

Notifications under the Minimum Wages Act, etc.

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malaviya): I beg to lay on the Table:—

- (i) a copy each of the following Notifications under section 30 of the Minimum Wages Act, 1948:—
  - (a) The Minimum Wages (Central) Amendment Rules 1963 published in Notification No. G.S.R. 945 dated the 1st June, 1963.
  - (b) The Minimum Wages (Central) Second Amendment Rules, 1963 published in Notification No. G.S.R. 1213, dated the 20th July, 1963. [Placed in Library. See No. LT-1468/63.]
- (ii) a copy each of the following papers:—
  - (a) The Coal Mines (Amendment) Regulations, 1963 published in Notification No. G.S.R. 1165 dated the 6th July, 1963, under subsection (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-1469/63]
  - (b) The Dock Workers (Advisory Committee) Amendment Rules, 1963 published in Notification No. S.O. 2010, dated the 20th July, 1963, under sub-section (3) of section 8 of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-1470/63]
- (c) Report of the Chief Inspector of Mines on the fatal